## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 858 OF 2017 in APPEAL NO. 25 OF 2018 & IA No. 1309 of 2018

Dated: 10<sup>th</sup> December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Lourdes Society for Health Care & Research, Ernakulam .... Appellant(s)

Vs.

The Kerala State Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. K.V. Mohan

Mr. K.V. Balakrishnan Mr. Rahul Kumar Sharma

Counsel for the Respondent(s) : Mr. Sriram Parakkat

Mr. Sarath S. Janardanan for R-1

Mr. Mukund P. Unny Mr. P.V. Dinesh for R-2

## **ORDER**

Learned counsel for the Appellant submits that he would not press the stay of operation of the impugned order but seeks early hearing of main appeal.

As agreed by learned counsel for the parties, list the matter for hearing on <u>23.01.2019.</u>

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson